IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I

APPEAL No.ST/481,482/2012-CU [DB]

(Arising out of Order-in-Original No.19-20/COMMR./NOIDA/2011-12 dated 20/01/2012 passed by Commissioner, Customs, Central Excise & Service Tax, Noida)

M/s Shyam Kumar & Co. (P) Ltd. **…Appellant**

Vs.

Commissioner, Central Excise, Customs & Service Tax, Noida

….Respondent

Appearance:

Absent On Call for Appellant
Shri Pawan Kumar Singh, Superintendent (AR), for Respondent

CORAM:

Mrs. Archana Wadhwa, Hon'ble Member (Judicial)
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing/ Decision : 26/11/2018

FINAL ORDER NO.**72711-72712 / 2018**

Per: Mrs. Archana Wadhwa:

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for

non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Pronounced & Dictated in Court)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Nihal